GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4108 ANSWERED ON:03.12.2010 RAJIV GANDHI NATIONAL CRECHE SCHEME Agarwal Shri Jai Prakash;Chavan Shri Harischandra Deoram;Pakkirappa Shri S.;Singh Shri Ganesh

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the names of States which have signed the agreement with the Government to implement the Rajiv Gandhi National Creche Scheme for the children of working mothers;

(b) the funds sanctioned, released and utilized by the State Governments/Non Governmental Organizations (NGOs) during each of the last three years and the current year;

(c) the number of crÃ[°] ches set up under the said Scheme during the said period, State-wise including Andaman and Nicobar Islands;

(d) whether the Central Ministries/Departments/Public Sector Undertakings and other autonomous bodies have no crÃ" che so far;

(e) if so, the details thereof along with the action taken by the Union Government in this regard;

(f) whether the Union Government has received complaints regarding irregularities in the implementation of the said Scheme; and

(g) if so, the details thereof, State-wise along with the action taken by the Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) Rajiv Gandhi National Creche Scheme for the Children of Working Mothers is being implemented through Central Social Welfare Board and two national level Non Governmental Organizations (NGOs) viz. Indian Council for Child Welfare and Bhartiya Adim Jati Sevak Sangh. There is no provision for signing agreements with the State Governments/UT Administrations under the Scheme.

(b) Details are at Annexure -I.

(c) As per the information received from the implementing agencies, 22,599 creche including 59 crÃ"ches in Andaman & Nicobar Islands are functional. State-wise List of crÃ"ches is at Annexure-II.

(d) & (e): The Scheme envisages setting up of the crà ches in the unorganized sectors only. Thus, Central Ministries / Departments/Public Sector undertakings are not covered by the Scheme.

(f) & (g): The Government had received complaints regarding irregularities in the implementation of the scheme by one of the NGOs, namely, Bhartiya Adim Jati Sevak Sangh. These were enquired into by the Chief Vigilance Officer of the Ministry. The findings have been submitted to the Office of Chief Vigilance Commissioner for advice on the proposed course of action. In the meantime, crÃ" ches run by Bhartiya Adim Jati Sewak Sangh have been temporarily transferred to Central Social Welfare Board for management.